

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:3383  
ANSWERED ON:20.08.2004  
IMPORT OF SENSITIVE ITEMS  
Deora Shri Milind Murlu

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether it is a fact that import of 300 sensitive items has increased;
- (b) if so, the percentage by which it has increased during 2003-04 as compared to the last three financial years;
- (c) the names of the items which have contributed significantly to the growth in imports;
- (d) the amount by which the import of edible oil has increased during 2003-04 over the last three years; and
- (e) the measures taken to check their imports and to keep the balance between imports and exports?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY ( SHRI E.V.K.S. ELANGO VAN)

(a) & (b) Yes sir. The percentage growths of Import of 300 sensitive items during 2003-04 over corresponding period of last three financial years are respectively 23.16%, 54.43% and 69.44%.

(c) As per the provisional data made available by DGCI S, Kolkata, the items which have contributed significantly during 2003-04 are crude palm oil, refined palm oil and its fractions, soya-bean crude oil, cotton (other than Indian), raw cashew nuts, sunflower seed crude oil, crude palm kernel oil and almonds in shell. These items constitute about 82% of the total sensitive items imports during 2003-04.

(d) The amount by which the import of edible oil has increased during 2003-04 over the last three years are given below:-

(Rs Crore)

2000-01	2001-02	2002-03	2003-04	Amount increased during 2003-04 over (Provis- ional)
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Import of	6133	6476	8771	11209	5076	4733	2438
Edible oil							

(e) Import restrictions on items are being removed as a part of economic liberalization programme of the Government and also in terms of our international obligations. However, imports are constantly being closely monitored and the government is determined to ensure through appropriate use of tariff and other mechanism including anti-dumping action and mandatory BIS specifications, that import do not cause any serious detriment or injury to the domestic industry.